

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:1561  
ANSWERED ON:14.08.2013  
ADVOCATES DESIGNATED AS SENIOR ADVOCATES  
Jakhar Shri Badri Ram

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) the court-wise number of advocates designated as senior advocates in Supreme Court of India and various High Courts all over the country as on date;
- (b) the laid down criteria being followed by the Supreme Court and various High Courts for designating the advocates as Senior Advocates;
- (c) whether the said criteria is uniform or different in separate courts;
- (d) if so, the details thereof and the reasons therefor;
- (e) the number of advocates who are the wives, sons or daughters of sitting or retired judges of the High Courts and the Supreme Court and presently designated as senior advocates in the said courts;
- (f) whether the Government has received any representation for amending the Advocates Act and other corresponding laws so as to do away with the category of senior advocate ; and
- (g) if so, the follow-up action taken by the Government thereon?

**Answer**

MINISTER OF LAW AND JUSTICE AND COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI KAPIL SIBAL)

- (a) to (g) The information is being collected and will be laid on the Table of the House.